

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORDERS OF THE BENCH**

**Date of Order: 14.03.2013**

OA No. 218/2013

The advocates are abstaining from the work today. We have gone through the pleadings as well as documents available on record.

2. By way of filing the present Original Application, the applicant has prayed that by an appropriate order or direction, revise result of the applicant be declared for the post of Asst. Loco Pilot and the respondents be directed to treat the applicant in OBC category and declare correct result of applicant in OBC category.

3. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has submitted a representation dated 11.02.2013 (Annexure A/6) before the respondents, which is still pending for consideration. In view of this fact, we deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the representation dated 11.02.2013 (Annexure A/6) by way of passing a reasoned and speaking order.

4. Consequently, the respondents are directed to consider and decide the representation of the applicant dated 11.02.2013 (Annexure A/6) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of one month from the date of receipt of a copy of this order.

5. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application in accordance with the provision of law.

6. With these observations and directions, the Original Application stands disposed of with no order as to costs.

*Anil Kumar*  
(ANIL KUMAR)  
MEMBER (A)

Kumawat

*K.S. Rathore*  
(JUSTICE K.S. RATHORE)  
MEMBER (J)